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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14102/2022

SABAH HABIBULLAH SAYED AND ANR. Petitioners

Through: Ms. Shivangi Goel, Advocate.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Ms. Nidhi Raman, CGSC.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER 25.04.2024

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CM APPL. 23805/2024

- 1. This application has been filed on behalf of the Petitioners seeking modification in the Order dated 22.03.2024 passed by this Court.
- 2. It is stated that inadvertently, in the Paragraph No.1 of the Order dated 22.03.2024, the date of permission given to the Petitioners to stay in the country has been noted wrongly as "27.03.2023" instead of "27.03.2024".
- 3. In view of the above, the Paragraph No.1 of the Order dated 27.03.2024 will now be read as under:

"The matter has been heard in part. The permission given to the Petitioners to stay in the country will expire on 27.03.2024. The Respondents are directed not to repartriate the Petitioners outside the country till the conclusion of the case."

4. The Order dated 22.03.2024 stands corrected accordingly. The Order





dated 22.03.2024 and the present Order be read conjointly.

5. The application is disposed of.

SUBRAMONIUM PRASAD, J

APRIL 25, 2024 *S. Zakir*